

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 559
TO BE ANSWERED ON 24.07.2023

Human-Animal Conflict

559. SHRI K. MURALEEDHARAN:
SHRI M.K. RAGHAVAN:
SHRI THOMAS CHAZHIKADAN:
SHRI S. MUNISWAMY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has taken any initiative to reduce human-animal conflict in different States and if so, the details thereof;
- (b) the details of people died in the State of Kerala due to human animal conflict along with the steps taken for the fencing of wildlife sanctuaries and protected forests in order to check the same;
- (c) the amount of compensation paid for the deaths due to wildlife attacks by the Government and whether there is a uniform law being followed across all the States;
- (d) whether the Government is inclined to pay a monthly compensation for a certain period to the victims of the wild animals like the one announced by the State Government of Karnataka recently; and
- (e) the highest amount of compensation paid by any State and whether the Government proposes to issue guidelines to all the State Governments regarding this, apart from the monthly compensation announced plus an ex-gratia of Rs. 15 lakhs paid and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

- (a) and (b) The Ministry has issued advisories to all States/UTs for better management of situations arising out of human-animal conflict. The advisories recommend various measures that may be adopted by States to prevent and manage such conflicts. These include coordinated interdepartmental action, identification of conflict hot spots, adherence to Standard Operating Procedures, establishment of rapid response teams, formation of State and District level committees to review the quantum of ex-gratia relief, issuing guidance/instructions for expedited payments, and provision of adequate funds for payment of ex-gratia relief to affected persons in case of human death and injury.

Protection and Management of wildlife is primarily the responsibility of the concerned State/UT Governments. The details of people died in the States due to human animal conflict are not collated at the level of Ministry.

- (c) to (e) The States/Union Territories pay compensation as per their norms. The amount of compensation varies from State to State and not collated at the level of Ministry.

Further, financial assistance is provided by the Ministry to States/Union Territories under the Centrally Sponsored Schemes of 'Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant' for management of wildlife and its habitats and for mitigation of human-wildlife conflict in and around protected areas and also for conducting awareness campaigns to sensitize and advise the general public. The amount of ex gratia relief payable under the scheme is as follows:

S. No.	Nature of damage caused by wild animals	Amount of ex-gratia relief
(a)	Death or permanent incapacitation to human beings	Rs.5 lakh
(b)	Grievous injury	Rs. 2 lakh
(c)	Minor injury	Cost of treatment up to Rs 25000/-
(d)	Loss of property/crops	States /UTs may adhere to the cost norms prescribed by them.
